

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.215- CP 85 of 2019  
With  
ITEM No 216- IA 45 of 2019  
ITEM No 217- IA 561 of 2019  
ITEM No 218- IA 114 of 2020  
ITEM No 219- IA 838 of 2020

**Proceedings under Section 241-242 & 246 of Co.Act,2013**

**IN THE MATTER OF:**

Harshavardhan Singh & Anr  
V/s  
Manpasand Beverages Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 23/11/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Nachiket Dave, Adv.  
For the Respondent : Mr. Priyank Dave, Adv. for R-2  
For the Income Tax  
Department : Ms. Kinjal Trivedi, Adv. for Ms. Maithili Mehta, Adv.

**ORDER**

It has been apprised by the appearing Counsel that the respondent, namely M/s. Manpasand Beverages Ltd & Ors, was ordered for CIRP by this Tribunal. However, such an order of CIRP has been stayed by the Hon'ble NCLAT in the Company Appeal No. Ins 1205 of 2023, vide its order dated 14.09.2023. The said appeal is now coming up for hearing on 04.01.2024. Hence, it is requested that the matter be adjourned beyond the date.

Re-list on 25.01.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**